

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).6278/2009

(From the judgement and order dated 19/06/2008 in CRLA No. 543/2001
of The HIGH COURT OF GUJARAT AT AHMEDABAD)

DILPESH BALCHANDRA PANCHAL Petitioner(s)

VERSUS

STATE OF GUJARAT Respondent(s)

(With appln(s) for exemption from filing O.T.,bail and
office report)

Date: 20/11/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE TARUN CHATTERJEE
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Petitioner(s) Mr. Pundit Parmanand Katara, Sr.Adv.
Ms. Kusum Lata Sharma, Adv.
Mr. N.A. Usmani, Adv.
Mr. Umesh Kumar, Adv.
Ms. S. Ramamani, Adv.

For Respondent(s) Ms. Hemantika Wahi, Adv.
Ms. Pinky Behera, Adv.

UPON hearing counsel the Court made the following
O R D E R

Prayer for bail is refused at this stage.

Leave granted. Appeal to be heard on the SLP
paper books. Original records of the lower courts be
called for. Printing dispensed with. Let the appeal be
placed for hearing in the month of February, 2010.

(A.D. Sharma) (Phoolan Wati Arora)
Court Master Court Master